

(2022) 09 P&H CK 0024

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous Petition (M) No. 48413 Of 2018

Anju And Another

APPELLANT

Vs

State Of Haryana And Another

RESPONDENT

Date of Decision : 07-09-2022

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482
Indian Penal Code, 1860 — Section 323, 506

Citation : (2022) 09 P&H CK 0024

Hon'ble Judges : Anoop Chitkara, J

Bench : Single Bench

Advocate : Viresh Dahiya, Deepak Rana, Manish Bansal

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

Seeking quashing of FIR No.647 dated 13.09.2018, under Sections 323 and 506 IPC, registered at Police Station Gharaunda, District Karnal, the petitioner has come up before this Court under Section 482 Cr.P.C.

Learned counsel for the State on instructions from ASI Rohtash submits that FIR stands quashed based on compromise vide order dated 05.01.2022 passed by this Court in CRM-M-47767-2021 making the present petition infructuous.

Learned counsel for the petitioner does not dispute the submission of learned State counsel.

Given above, the present petition is disposed of as having been rendered infructuous.